

RESUME OF WORK DONE BY LOK SABHA

(TENTH LOK SABHA—SEVENTH SESSION)

(26th July to 28th August, 1993)



LOK SABHA SECRETARIAT
NEW DELHI

November, 1993/Kartika, 1915 (Saka)

T.O. No. 75/10 LS Vol. VII

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**Published under Rule 382 of the Rules of Procedure, and
Conduct of Business in Lok Sabha' (Seventh Edition) and
printed by the Manager, Govt. of India Press, P.L. Unit,
Minto Road, New Delhi.**

PREFACE

This publication contains a brief resume of work done in the Tenth Lok Sabha during the Seventh Session from 26 July to 28 August, 1993.

NEW DELHI;
November, 1993

C.K. JAIN,
Secretary-General.

Kartika, 1915 (Saka)

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1. DURATION OF SESSION

Date of commencement	— @ 26 July, 1993
Date of Adjournment Sine die	— £* 28 August, 1993
Date of Prorogation	— 23 September, 1993
Total Number of days of Session	— 34 days
Number of actual sittings	— 24 days
Number of hours of sittings	— 162 hours and 05 minutes

@ The first sitting commenced with the playing of National Anthem.

£ The last sitting ended with the playing of National Song.

* The Session was originally to conclude on Friday, the 27th August, 1993. On the recommendations of Business Advisory Committee (33rd Report), the House agreed to sit on Saturday, the 28th August, 1993 in order to provide sufficient time for completion of essential items of Government and other business.

2. BILLS

(i) Government Bills

S.No.	Title of the Bill	Date of introduction	Date of laying on the Table (in the case of Bills passed by Raja Sabha)	Date of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1								
2								
3								
4								
5								
6								
7								
8								
9								

H M
0 54@

The Constitution (Eightieth Amendment) Bill, 1993 (Insertion of new articles 24A, 28A, 102A and 191A and amendment of article 329 and Ninth Schedule)

29.7.93

3.8.93 (Motion for reference of the Bill to a Joint Committee)

0 44*

8

—

Motion for reference of the Bill to a Joint Committee with instructions to report by the 16th August, 1993, adopted.

13.8.93 (Motion for extension of time for presentation of the Report of Joint Committee)	0 01	—	—	A motion for extension of time for presentation of the Report of Joint Committee upto the 20th August, 1993, adopted.
20.8.93 (Presentation of Report of the Joint Committee)	0 01	—	—	Report of the Joint Committee presented.
24.8.93 (Adjournment of debate)	1 20*	78	—	Debate adjourned.

*The Bill was opposed together with the Representation of the People (Amendment) Bill, 1993.

*The motions for reference of the Bill to Joint Committee and adjournment of debate were discussed together with the motions for reference and adjournment of debate in respect of the Representation of the People (Amendment) Bill, 1993.

1	2	3	4	5	6	7	8	9
---	---	---	---	---	---	---	---	---

2.	The Representation of the People (Amendment) Bill, 1993	29.7.93	—	3.8.93 (Motion for reference of the Bill to a Joint Committee)	H M 0 54@ H M 0 44*	8	—	Motion for reference of the Bill to a Joint Committee with instructions to report by the 16th August, 1993, adopted.
				13.8.93 (Motion for extension of time for presentation of the Report of Joint Committee)	0 01	—	—	A motion for extension of time for presentation of the Report of Joint Committee upto the 20th August, 1993, adopted.
				20.8.93 (Presentation of Report of the Joint Committee)	0 01	—	—	Report of the Joint Committee presented.

	24.8.93 (Adjournment of debate)	1	20*	50	—	Debate journed.	ad-
3. The Delhi Municipal Corporation (Amendment) Bill, 1993	14.5.93 (Earlier Session)	—	4	12	65	1	Passed, amended.
		29.7.93					as
		30.7.93					
		3.8.93					
		4.8.93					
		(Consideration and Passing)					
**4. The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1993	30.7.93	—	2	35	6	—	Passed.
		10.8.93					
		12.8.93					
		(Consideration and Passing)					
@@5. The Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Bill, 1993	30.7.93	—	3	41	7	—	Passed.
		23.8.93					
		(Consideration and Passing)					

* The motions for reference of the Bill to Joint committee and adjournment of debate were discussed together with motions for reference and adjournment of debate in respect of the constitution (Eightieth Amendment) Bill, 1993.

** The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1993. (No. 26 of 1993).

@ The Bill was opposed together with the Constitution (Eightieth Amendment) Bill, 1993.

@@ The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Ordinance, 1993 (No. 28 of 1993).

1	2	3	4	5	6	7	8	9
6.	The Betwa River Board (Amendment) Bill, 1991	20.12.91 (Earlier Session)	—	4.8.93 (Consideration and Passing)	0 24	10	2	Passed, as amended.
£7.	The Recovery of Debts Due to Banks and Financial Institutions Bill, 1993	23.5.93 (Earlier Session)	—	4.8.93 5.8.93 6.8.93 10.8.93 (Consideration and Passing)	4 17	6	4	Passed, as amended.
@8.	The Consumer Protection (Amendment) Bill, 1993, as passed by <i>Rajya Sabha</i>		10.8.93	19.8.93 20.8.93 (Consideration and Passing)	3 06	47	—	Passed.
9.	The Indian Telegraph (Amendment) Bill, 1993	10.8.93	—	—	—	—	—	Pending.

£The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Recovery of Debts Due to Banks and Financial Institutions Ordinance, 1993 (No. 25 of 1993).
 @The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Consumer Protection (Amendment) Ordinance, 1993 (No. 24 of 1993).

10.	The National Commission for Safai Karamcharis Bill, 1993	4.5.93 (Earlier Session)	—	12.8.93 13.8.93 16.8.93 (Consideration and Passing)	4	39	1	1	Passed, as amended.
@@11.	The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1993, as passed by <i>Rajya Sabha</i>	—	17.8.93	21.8.93 (Consideration and Passing)	2	14	—	—	Passed.
12.	The Jammu and Kashmir Appropriation (No. 2) Bill, 1993	17.8.93	—	17.8.93 (Consideration and Passing)	0	02	—	—	Passed.
13.	The Uttar Pradesh Appropriation (No. 2) Bill, 1993	18.8.93	—	18.8.93 (Consideration and Passing)	0	02	—	—	Passed.

@@The motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 1993 (No. 27 of 1993).

1	2	3	4	5	6	7	8	9
14.	The Madhya Pradesh Appropriation (No. 2) Bill, 1993	18.8.93	—	18.8.93 (Consideration and Passing)	0 02	—	—	Passed.
15.	The Rajasthan Appropriation (No. 2) Bill, 1993	18.8.93	—	18.8.93 (Consideration and Passing)	0 02	—	—	Passed.
16.	The Himachal Pradesh Appropriation (No. 2) Bill, 1993	18.8.93	—	18.8.93 (Consideration and Passing)	0 02	—	—	Passed.
17.	The Parliament (Prevention of Disqualification) Amendment Bill, 1993, as passed by <i>Rajya Sabha</i>	—	19.8.93	21.8.93 (Consideration and passing)	0 37	—	—	Passed.

18.	The Airports Authority of India Bill, 1993	23.8.93	—	—	—	—	Pending.
19.	The Copyright (Second Amendment) Bill, 1992	14.7.92 (Earlier Session)	—	—	0 01	—	Report of the Joint Committee Presented
20*	The Constitution (Seventy seventh Amendment) Bill, 1992 (Amendment of article 323B)	14.7.92 (Earlier Session)	—	—	2 24	2 2	Passed, as amended.
21.	The Extradition (Amendment) Bill, 1993, as passed by <i>Rajya Sabha</i>	—	25.8.93	—	0 53	—	Passed.
22.	The Appropriation (Railways) No.3 Bill, 1993	25.8.93	—	—	0 02	—	Passed.
23.	The Appropriation (Railways) No.4 Bill, 1993	25.8.93	—	—	0 02	—	Passed.

* The short title of the Bill was changed to "the Constitution (Seventy fifth Amendment) Bill, 1993 through an amendment to clause 1.

1	2	3	4	5	6	7	8	9
24.	The Appropriation (No.3) Bill, 1993	26.8.93	—	26.8.93 (Consideration and passing)	H M 0 02	—	—	Passed.
25.	The Appropriation (No.4) Bill, 1993	26.8.93	—	26.8.93 (Consideration and passing)	0 02	—	—	Passed.
26.	The Transplantation of Human Organs Bill, 1993, as passed by <i>Rajya Sabha</i>	—	11.5.93 (Earlier Session)	28.8.93 (Consideration and passing)	0 46	11	—	Discussion on motion for consideration moved on 28 August, 1993 was not concluded.

(ii) Bills Referred to Departmentally Related Standing Committees

Sl. No.	Title of the Bill	Date of introduction in Lok Sabha/Rajya Sabha	Referred by Speaker/Chairman	Name of the Committee/Date of reference	Date of presentation/laying of the Report	Remarks
1	2	3	4	5	6	7
1.	The Constitution (Seventy-seventh Amendment) Bill, 1991	14.7.92 (L.S.)	Speaker	Urban and Rural Development (28.7.93)	20.8.93	Passed, as amended on 25.8.93
2.	The Public Debt (Amendment) Bill, 1991	9.9.91 (L.S.)	Speaker	Finance (30.7.93)	20.8.93	Pending in L.S.
3.	The National Commission for Safai Karamcharis Bill, 1993	4.5.93 (L.S.)	Speaker	Labour and Welfare (30.7.93)	6.8.93	Passed, as amended on 16.8.93
4.	The Human Rights Commissions Bill, 1993	14.5.93 (L.S.)	Chairman	Home Affairs (30.7.93)	—	Pending with Committee
5.	The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1992	3.3.92 (L.S.)	Chairman	Home Affairs (30.7.93)	19.8.93	Pending in L.S.
6.	The Inland Waterways Authority of India (Amendment) Bill, 1992	14.7.92 (L.S.)	Chairman	Transport and Tourism (3.8.93)	—	Pending with Committee

1	2	3	4	5	6	7
7.	The Indian Telegraph (Amendment) Bill, 1993	10.8.93 (L.S.)	Speaker	Communications (10.8.93)	27.8.93	Pending in L.S.
8.	The Supreme Court Judges (Conditions of Service) Amendment Bill, 1991	20.12.91 (L.S.)	Chairman	Home Affairs (10.8.93)	20.8.93	Pending in L.S.
9.	The Rubber (Amendment) Bill, 1992	12.3.92 (L.S.)	Chairman	Commerce (10.8.93)	24.8.93	Pending in L.S.
10.	The Air Corporations (Transfer of Undertakings and Repeal) Bill, 1992	4.5.92 (L.S.)	Chairman	Transport Tourism (10.8.93)	—	Pending with Committee
11.	The National Environment Tribunal Bill, 1992	18.8.92 (L.S.)	Chairman	Science and Technology, Environment and Forests (10.8.93)	—	Pending with Committee
12.	The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1992	1.12.92 (L.S.)	Chairman	Home Affairs (10.8.93)	20.8.93	Pending in L.S.
13.	The Census (Amendment) Bill, 1992	18.12.92 (L.S.)	Chairman	Home Affairs (10.8.93)	27.8.93	Pending in L.S.
14.	The Trade Marks Bill, 1993	19.4.93 (L.S.)	Chairman	Industry (10.8.93)	—	Pending with Committee

15.	The Cable Television Networks (Regulation) Bill, 1993	3.8.93 (R.S.)	Speaker	Communications (12.8.93)	27.8.93	Pending in R.S.
16.	The Airports Authority of India Bill, 1993	23.8.93 (L.S.)	Chairman	Transport and Tourism (30.8.93)	—	Pending with Committee

SUMMARY

1. Bills pending at the end of the last session	28
2. Bills introduced	15
3. Bills opposed at introduction stage	2
4. Bills passed by Rajya Sabha and laid on the Table	4
5. Bills Passed by Rajya Sabha and returned by Lok Sabha with amendments	Nil
6. Bills returned by Rajya Sabha with amendments and laid on the Table of Lok Sabha	Nil
7. Bills passed	20
8. Bills negatived	Nil
9. Bills withdrawn	Nil
10. Bills part-discussed	1
11. Motions for adjournment of debate on the Bills adopted	2
12. Bills referred to Select Committee	Nil
13. Bills referred to Joint Committee	2
14. Bills reported by Select Committee	Nil
15. Bills reported by Joint Committee	3
16. Bills originating in and referred to a Joint Committee by Rajya Sabha in respect of which motions for concurrence were adopted by Lok Sabha	Nil
17. Bills pending at the end of the Seventh Session of Tenth Lok Sabha <i>vide</i> Para No. 2406 of Lok Sabha Bulletin-Part II dated 24.9.1993.	27

(iii) Private Members' Bills

Sl. No.	Title of the Bill and member-in-charge	Date of introduction	Date of laying on the Table (in the case of Bills passed by Raja Sabha)	Date(s) of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Remarks
		3	4	5	6	7	8	9
					H M			
1.	The Special Marriage (Amendment) Bill, 1992 (Amendment of section 4) by Shri Syed Shahabuddin.	30-7-1993	—	—	—	—	—	Pending
2.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 1992 (Amendment of Paragraph 3) by Shri Syed Shahabuddin.	30-7-1993	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
8.	The Hindu Marriage (Amendment) Bill, 1993 (<i>Amendment of section 13</i>) by Dr. Ramesh Chand Tomar:	30-7-1993	—	—	0-08 minutes taken on introduction of Bills at Sl. Nos. 1 to 8.	—	—	Pending
9.	The Agricultural Workers (Minimum Wages and Welfare) Bill, 1991 by Shri Chandubhai Deshmukh.	13-9-1991 (Earlier Session)	—	12-3-1993 23-4-1993 7-5-1993 (Sixth Session) 30-7-1993 (further consideration)	1-43 (excluding 4 hours and 55 minutes taken during Sixth Session)	NIL	NIL	Negatived
10.	The Constitution (Amendment) Bill, 1991 (<i>Amendment of article 107, etc.</i>) by Dr. Laxminarain Pandey.	20-12-1991 (Earlier Session)	—	30-7-1993 13-8-1993 27-8-1993 (consideration)	5-11	NIL	NIL	Discussion on the motion for consideration not concluded— ' Pending ' Pending
11.	The Fixation of Limit on Borrowings Bill, 1993 by Shri George Fernandes.	13-8-1993	—	—	—	—	—	—

18.	The Arms (Amendment) Bill, 1993 (<i>Substitution of new section for section 11. etc.</i>) by Shri Mohan Singh (Deoria).	13-8-1993	—	—	—	—	—	Pending
19.	The Political Parties (Maintenance and Auditing of Accounts) Bill, 1993 by Shri Mohan Singh (Deoria).	13-8-1993	—	—	—	0-04 minutes taken on introduction of Bills at Sl. Nos. 11 to 19.	—	Pending
20.	The Widows and Destitute Women (Financial Assistance and Welfare) Bill, 1993 by Shri Venkateswara D. Rao.	27-8-1993	—	—	—	—	—	Pending
21.	The Reservation of Posts in Educational Institutions for People Belonging to Economically Backward Areas Bill, 1993 by Shri Venkateswara D. Rao.	27-8-1993	—	—	—	—	—	Pending
22.	The Citizens (Provision of Compulsory Housing) Bill, 1993 by Shri Bolla Bulli Ramaiah.	27-8-1993	—	—	—	—	—	Pending
23.	The Curtailment of Expenditure on Marriages Bill, 1993 by Shri Bolla Bulli Ramaiah.	27-8-1993	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
24.	The Merchant Bill, 1993 (Amendment of section 21, etc.) by Shri Arjun Charan Sethi.	Shipping 27-8-1993	—	—	—	—	—	Pending
25.	The Price Control Bill, 1993 by Shri Mohan Singh (Deoria).	27-8-1993	—	—	(1-05 minutes taken on introduction of Bill at Sl. Nos. 20 to 25.	—	—	Pending

SUMMARY

1. Bills pending at the end of the last session	234
2. Bills introduced.....	23
3. Bills withdrawn.....	NIL
4. Bills negatived	1
5. Bills removed from the Register of Pending Bills..	NIL
6. Bills part-discussed	1
7. Bills pending at the end of session <i>vide</i> para No. 2407 of Bulletin-Part II, dated 24.9.1993.	256

3. CALLING ATTENTION

Sl. No.	Subject	Name of Member who called attention	Name of Minister		Time taken	
			Date when taken up		H.	M.
1.	Delay in implementation of Supreme Court directions in the matter of capitation fee being charged for admission to medical and engineering colleges in different States particularly in Karnataka and measures taken or proposed by Government of India.	Shri V. Dhananjaya Kumar	Shri Arjun Singh		0	22
			5.8.1993			
2.	The issue relating to Narmada Sardar Sarovar Project for review and rehabilitation measures and Government's reaction thereto.	Shri Chitta Basu	Shri Vidyacharan Shukla	0	31	
			10.8.1993			

4. COMMITTEES
(i) Financial Committees

Name of Committee	No. of Sittings	Duration	Average percentage of Attendance by Members	Study Tours Local visits undertaken	Reports presented		A. T. Statement
					Original	Action taken	
Committee on Estimates	2	1 15	36.7%	—	—	2	—
Committee on Public Undertakings	1	2 00	40.9%	—	—	—	—
Committee on Public Accounts	1	1 00	31.81%	—	—	1	—
Total 3 Financial Committees	4	4 15	36%	Nil	1	2	—

Hrs. Mts.

(ii) Committees Other Than Financial Committees

1	2	3	4	5	6	7	8
Name of Committee	No. of sittings	Duration	Average percentage of attendance by Members	Study Tours/ Local visits undertaken	Report presented	Remarks	
1. Committee on Agriculture	3	7.30 hrs.	50%	Nil	Nil	—	
2. Committee on Communications	4	9.35 hrs.	30%	Nil	2	—	
3. Committee on Defence (Sub-Committee-II)	1	1.00 hr.	47%	Nil	Nil	—	
4. Committee on Energy	3	2.25 hrs.	50%	Nil	Nil	—	
5. Committee on External Affairs (Study Group)	1	1.30 hrs.	66%	Nil	Nil	—	
6. Committee on Finance	2	1.30 hrs.	43.5%	Nil	1	—	
7. Committee on Food, Civil Supplies & Public Distribution	Nil	—	—	Nil	Nil	—	
8. Committee on Labour & Welfare	2	4.15 hrs.	32%	Nil	1	—	
9. Committee on Petroleum & Chemicals	3	7.30 hrs.	50%	Nil	1	—	

10.	Committee on Railways:								
	(i) <i>Main Committee</i>	1	1.30 hrs.	48%	Nil	1	—		
	(ii) <i>Study Groups</i>	9	5.00 hrs.	41%	Nil	Nil	—		
11.	Committee on Urban & Rural Development	8	11.15 hrs.	31%	Nil	1	—		
12.	Business Advisory Committee	5	3.37 hrs.	45.5%	Nil	5	—		
13.	Committee of Privileges	3	1.15 hrs.	45.33%	Nil	Nil	—		
14.	Committee on Absence of Members from the sittings of the House	1	1.05 hrs.	73%	Nil	1	—		
15.	Committee on Government Assurances	1	1.05 hrs.	73%	Nil	1	—		
16.	Committee on Papers Laid	2	2.10 hrs.	57%	Nil	1	—		
17.	Committee on Petitions	2	1.05 hrs.	47%	Nil	2	—		
18.	Committee on Private Members' Bills & Resolutions	4	1.35 hrs.	55%	Nil	4	—		

1	2	3	4	5	6	7	8
19.	Committee on Subordinate Legislation	1	1.15 hrs.	33%	Nil	1	—
20.	Committee on the Welfare of Scheduled Castes and Scheduled Tribes	3	6.00 hrs.	40%	2	Nil	—
21.	General Purposes Committee	1	1.30 hrs.	62.16%	Nil	Nil	—
22.	House Committee	1	3.00 hrs.	66%	Nil	Nil	—
23.	Joint Committee on Offices of Profit	Nil	—	—	Nil	Nil	—
24.	Jt. Committee on Salaries and Allowances of Members of Parliament	1	1.00 hr.	73%	Nil	Nil	—
25.	Rules Committee	1	0.40 hrs.	40%	Nil	1	—
26.	Railway Convention Committee	1	1.00 hr.	33.33%	Nil	1	—
27.	Joint Committee to enquire into irregularities in securities and banking transactions	9	16.00 hrs.	83.3%	Nil	Nil	—
28.	Joint Committee to suggest facilities and remuneration for Members of Parliament	3	6.00 hrs.	60%	Nil	Nil	—

29.	Joint Committee on the Copyright (Second Amendment) Bill, 1992	4	5.15 hrs.	36%	Nil	1	—
30.	Joint Committee on the Constitution (Eightieth Amendment) Bill, 1993	8	15.00 hrs.	67%	Nil	1	—
31.	Joint Committee on the Representation of the People (Amendment) Bill, 1993.						

5. DIVISIONS

No. of Divisions held	...	6
-----------------------	-----	---

6. FINANCIAL BUSINESS

Subject	Date of Presentation	Date of Discussion	Time Taken
1	2	3	4
<i>(i) Railway Budget</i>			
Supplementary Demands for Grants (Railways) for 1993-94	20.8.1993	24.8.1993 25.8.1993	H M 5 57
		*Discussion and voting on Supplementary Demands for Grants (Railways)	
Demands for Excess Grants (Railways) for 1989-90	20.8.1993	24.8.1993 25.8.1993	5 57
		*Discussion and voting on Demands for Excess Grants (Railways)	
<i>(ii) General Budget</i>			
Supplementary Demands for Grants (General) for 1993-94	16.8.1993	26.8.1993	
		@ Discussion and voting on Supplementary Demands for Grants (General)	
Demands for Excess Grants (General) for 1989-90	16.8.1993	26.8.1993	2 51
		@ Discussion and voting on Demands for Excess Grants (General)	

* Discussed together.
@ Discussed together.

1	2	3	4	5
	<i>(iii) Jammu and Kashmir Budget</i>			
Budget (Jammu and Kashmir) for 1993-94	12.3.1993 (Sixth Session)	16.8.1993 17.8.1993	Discussion and voting on Demands for Grants	H M 5 14
	<i>(iv) Uttar Pradesh Budget</i>			
Budget (Uttar Pradesh) for 1993-94	12.3.1993 (Sixth Session)	17.8.1993 18.8.1993	*Discussion and voting on Demands for Grants	
	<i>(v) Madhya Pradesh Budget</i>			
Budget (Madhya Pradesh) for 1993-94	12.3.1993 (Sixth Session)	17.8.1993 18.8.1993	*Discussion and voting on Demands for Grants	4 50
	<i>(vi) Rajasthan Budget</i>			
Budget (Rajasthan) for 1993-94	12.3.1993 (Sixth Session)	17.8.1993 18.8.1993	*Discussion and voting on Demands for Grants	
	<i>(vii) Himachal Pradesh Budget</i>			
Budget (Himachal Pradesh) for 1993-94	12.3.1993 (Sixth Session)	17.8.1993 18.8.1993	*Discussion and voting on Demands for Grants	

* Discussed together

7. LEAVE OF ABSENCE

Sl. No.	Names of Members	Period for which leave granted	Date when leave granted
1.	Smt. Dipika H. Topiwala	25.3.93 to 31.3.93, 19.4.93 to 30.4.93 & 1.5.93 to 14.5.93=33 days	} 20.8.1993
2.	Shri Vishwanath Pratap Singh	22.2.93 to 28.2.93, 1.3.93 to 31.3.93 & 19.4.93 to 3.5.93=53 days	
3.	Kum. Uma Bharati	26.7.93 to 27.8.93. =33 days	
4.	Shri Sharad Pawar	6.3.93 to 14.5.93, =52 days	
5.	Kum. Mamata Banerjee	29.7.93 to 27.8.93=30 days	
6.	Shri Sunil Dutt	19.4.93 to 30.4.93 & 1.5.93 to 14.5.93=26 days	

8. MOTIONS
(i) Motion of No-Confidence in the Council of Ministers

Brief Subject	Under Rule	Name of Member who moved the motion	Date on which leave of the House asked for	Whether leave was granted by the House	Date of discussion	Time Taken	Decision of the House
Want of Confidence in the Council of Ministers	198	Shri Ajoy Mukhopadhyay	26.7.1993	Yes	26.7.1993 27.7.1993 28.7.1993	H M 18 20	Negated after division

(ii) Motion under Rule 342

Sl. No.	Brief Subject	Motion under Rule	Name of Member who moved	Date of discussion	Time Taken	Ministry/ Department concerned	Remarks
		342	Shri Eduardo Fakeiro	19.8.93 21.8.93	4 14	Chemicals & Petrochemicals	

H M

Background Note on review of Drug Policy, 1986, laid on the Table of the House on the 12th August, 1992.

**MOTIONS UNDER RULES 191 AND 342
SUMMARY**

1. No. of notices received .	282
2. No. of motions admitted .	98
3. No. of motions discussed. . .	1
4. No. of motions remained Part-discussed .	Nil
5. Total time taken	4 hours and 14 minutes

9. OATH OR AFFIRMATION

Sl. No.	Name of Member	Constituency and State	Oath or Affirmation	Language of Oath or Affirmation	Date of taking Oath/ Affirmation
1.	Shri Ram Kripal Yadav	Patna, Bihar	Affirmation	Hindi	26.7.1993
2.	Shri Umrao Singh	Jalandhar, Punjab	Oath	English	26.7.1993

10. OBITUARY REFERENCES

Sl. No.	Name and Particulars of Membership	Date of death	Date on which reference made		Time taken	
			H.	M.	H.	M.
1	2	3	4	5		
1.	Prof. Saiyid Nurul Hasan (Governor of West Bengal and former Union Minister)	12.7.1993				
2.	Shri Sudam Deshmukh (Member, Ninth Lok Sabha)	15.5.1993				
3.	Shri Hynniewta Hoover (Member, Second Lok Sabha)	20.5.1993				
4.	Shri D. Basumatari (Member, Second to Fifth Lok Sabha)	27.5.1993	26.7.1993	0	08	
5.	Shri Narayan Rao Waghmare (Member, First Lok Sabha)	27.5.1993				
6.	Smt. Vijayamala Rajaram Chhatrapati Bhonsle (Member, Fourth Lok Sabha)	14.7.1993				
7.	Shri N. Alexander (Member, Provisional Parliament)	11.7.1993				
8.	Shri M. L. Dwivedi (Member, Constituent Assembly, Provisional Parliament and First to Third Lok Sabha)	24.7.1993	27.7.1993	0	04	

9. Shri Nihal Singh (Member, Fourth and Seventh Lok Sabha)	5.7.1993	30.7.1993	0	02
10. Shri Bhagey Gobardhan (Sitting Member of Lok Sabha)	31.7.1993		0	05
11. Shri S. K. Sambandhan (Member, Fourth Lok Sabha)	22.7.1993	3.8.1993		
12. Shri Raichandbhai N. Shah (Member, First Lok Sabha)	26.7.1993	10.8.1993	0	03
13. Chowdhury Brahm Perkash (Member, Second, Third and Sixth Lok Sabha)	11.8.1993	12.8.1993	0	03
14. Shri Prem Kishan Khanna (Member, Third and Fourth Lok Sabha)	3.8.1993	13.8.1993	0	02
15. Shri R. Gundu Rao (Member, Ninth Lok Sabha)	22.8.1993	23.8.1993	0	03
16. Shri Deveshwar Sarmah (Member, First Lok Sabha)	1.8.1993			
17. Shri Baksi Nayak (Member, Fifth Lok Sabha)	13.8.1993			
18. Shri S. R. Damani (Member, Second, Fourth, Fifth and Sixth Lok Sabha)	19.8.1993	27.8.1993	0	07
19. Shri R. R. Bhole (Member, Seventh Lok Sabha)	23.8.1993			

11. OPINION OF ATTORNEY-GENERAL

Name of the Attorney- General	Subject	Date
Shri Milon Kumar Banerjee	(i)	Scope and extent of disciplinary authority of the Election Commission in respect of Officers and staff deployed for election work; and
	(ii)	

12. PAPERS LAID ON THE TABLE

(a) By Government	728
(b) By Private Members	Nil

13. PETITION

Presented by member One

14. PRIVILEGE MATTERS

S.No.	Brief Subject	Name of the member who raised the matter	Date on which matter brought before the House	Time taken	Decision of Chair/House
				H M.	
1.	Notices received from the Deputy Registrar of the High Court of Madhya Pradesh in the matter of Miscellaneous Petition No. 1132 of 1993, requiring the Chairman, Standing Committee on External Affairs, to appear before the High Court to show cause why an application seeking <i>ad-interim</i> relief filed by the petitioner be not granted and also to show cause why the petition be not admitted for hearing.	—	26.7.1993	(0) (0)	The Speaker informed the House that as per well established practice and convention of the House, the Chairman, Standing Committee on External Affairs, was asked not to respond to the notices and that relevant papers had been passed on to the Minister of Law, Justice & Company Affairs, for taking such action as he might deem fit to apprise the High Court of the correct constitutional position and well established conventions of the House.
2.	Question of Privilege against Shri Ram Vilas Paswan for allegedly misleading the House on 13 August, 1993 while raising a matter of urgent public importance regarding reservation for Scheduled Caste/Scheduled Tribe employees in promotion in the Syndicate Bank.	Shri A. Charles	27.8.1993	(00) (12)	The Speaker ruled that he did not find any intention to mislead the House and so this did not constitute a breach of privilege.

15. QUESTIONS

(i) Starred Questions		
(a)	Number of Questions put down in Question Lists for oral answers	460
(b)	Number of Questions orally answered . . .	120
(ii) Short Notice Questions		
(a)	Number of Questions put down in Short Notice Question List	Nil
(b)	Number of Short Notice Questions orally answered	Nil
(iii) Unstarred Questions		
(a)	Number of Questions put down in Question Lists for written answers	4908*
(b)	Number of Questions for which written answers were laid on the Table including those put down for oral answers but not reached for oral answers	5248

* Included 70 Unstarred Questions deleted/transferred from one Ministry to another.

**(iv) Half-an-hour discussion arising out of answer to questions during the Seventh Session
of Tenth Lok Sabha**

Brief subject.	Name of Member who participated in the discussion	Date	Ministry/ Department	Hrs.	Time Taken Mts.
Reservation for SC/ST in DESU after privatisation.	Shri Rajnath Sonkar Shastri	23.08.93	Power	1	15
Treating of a portion of Dearness allowance as Basic Pay.	Dr. Lal Bahadur Rawal	27.08.93	Finance	0	48

**16. RECOGNITION OF LEADER OF OPPOSITION IN
LOK SABHA**

Subject	By whom	Date
Recognition of Shri Atal Bihari Vajpayee, the Leader of B.J.P., as the Leader of the Opposition in Lok Sabha with effect from 26 July, 1993 in place of Shri Lal Krishna Advani, M.P.	Speaker	26.7.1993

17. RESOLUTIONS

(i) Statutory Resolutions

Sl. No.	Subject	Article / Section of Constitution / Act	Name of Member who moved	Date of moving and discussion	Time taken	Ministry / Department concerned	Remarks
1	2	3	4	5	6	7	8
					H M		
*1.	Disapproval of the Recovery of Debts Due to Banks and Financial Institutions Ordinance, 1993 (Ordinance No. 25 of 1993) promulgated by the President on 24.6.1993.	Art. 123	Prof. Rasa Singh Rawat	4.8.1993 5.8.1993 6.8.1993 10.8.1993	4 05	Finance	Negatived
@2.	Disapproval of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1993 (Ordinance No. 26 of 1993) promulgated by the President on 25.6.1993.	Art. 123	Shri Ram Naik	10.8.1993 12.8.1993	2 27	Finance	Negated

* Discussed together with the motion for consideration of the Recovery of Debts Due to Banks and Financial Institutions Bill, 1993.

@ Discussed together with the motion for consideration of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1993.

1	2	3	4	5	6	7	8
*3.	Disapproval of the Consumer Protection (Amendment) Ordinance, 1993 (Ordinance No. 24 of 1993) promulgated by the President on 18.6.1993.	Art. 123	Shri Ram Naik	19.8.1993 20.8.1993	HM 2 56	Civil Supplies	Negated
£4.	Disapproval of the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 1993 (Ordinance No. 27 of 1993) promulgated by the President on 30.6.1993.	Art. 123	Shri Nitish Kumar	21.8.1993	2 13	Finance	With- drawn
@5.	Disapproval of the Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Ordinance, 1993 (Ordinance No. 28 of 1993) promulgated by the President on 2.7.1993.	Art. 123	Shri Ram Naik	23.8.1993	3 35	Pet- roleum and Natural Gas	Negated
6.	Approval of the continuance in force of the Proclamation dated 18.7.1990 in respect of Jammu and Kashmir issued under article 356 of the Constitution by the President for a further period of six months with effect from 3.9.1993.	Art. 356	Shri Rajesh Pilot	26.8.1993 28.8.1993	3 27	Home Affairs	Adopted

1	2	3	4	5	6	7	8
7.	Approval for raising the loan limit of Rajasthan State Electricity Board to rupees one thousand six hundred crores under sub-section (1) of section 65 of the Electricity (Supply) Act, 1948.	Art. 356	Shri P. V. Rangayya Naidu	28.8.1993	0 27	Power	Adopted

• Discussed together with the motion for consideration of the Consumer Protection (Amendment) Bill, 1993.
 ‡ Discussed together with the motion for consideration of the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1993.
 @ Discussed together with the motion for consideration of the Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Bill, 1993.

(ii) Private Members' Resolutions

Sl. No.	Brief Subject	Name of the member who moved	Date(s) of moving and discussion	Time taken H M	Ministry/ Department	Remarks
1.	Creation of new States of Uttaranchal and Vananchal	Shri Jagat Vir Singh Drona	5.3.1993 19.3.1993 30.4.1993 (Sixth Session) 6.8.1993	0 - 58 (excluding 7 hours and 42 minutes taken during Sixth Session)	Home Affairs	Negated
2.	Uniform Civil Code	Shrimati Sumitra Mahajan	6.8.1993 20.8.1993	3 - 46	Home Affairs	Discussion not concluded.

18. SHORT DURATION DISCUSSIONS (RULE 193)

Sl. No.	Subject	Under Rule	Name of the Member who raised the discussion	Date(s) of discussion	Time taken	Ministry/Department concerned	Remarks
					H M		
1.	Situation arising out of the recent floods in various parts of the country.	193	Shri Nitish Kumar	29.7.1993	3 18	Agriculture	
2.	Drought conditions prevailing in different parts of the country.	193	Shri Nitish Kumar	3.8.1993	2 57	Agriculture	
3.	Statement made by the Minister of Welfare in the House on the 16th March, 1993, regarding Socio-economic Criteria for exclusion of "Creamy Layer" from 'Other Backward Classes'.	193	Shri Ram Vilas Paswan	5.8.1993	4 37	Welfare	

**DISCUSSIONS ON MATTERS OF URGENT PUBLIC
IMPORTANCE FOR SHORT DURATION UNDER RULE 193**

SUMMARY

1. No. of notices received	213
2. No. of discussions admitted	3
3. No. of discussions held.	3
4. No. of discussions remained Part-discussed	Nil
5. Total time taken	10 hours and 52 minutes

19. SITTINGS OF LOK SABHA

Sl. No.	Subject	Date	Remarks
1.	Cancellation of sitting fixed for 9 August, 1993.	6.8.1993	Chairman announced that at the meeting of the Leaders of Parties and Groups held on 6 August, 1993, it was decided that the sitting of the House fixed for 9 August, 1993 might be cancelled to enable the Hon'ble Members to participate in the concluding celebrations of the 50th Anniversary of the 'Quit India Movement' and to pay homage to the Martyrs of the Freedom Movement. Accordingly, sitting fixed for 9 August, 1993 was cancelled.
2.	Fixation of sitting on 21 August, 1993.	18.8.1993	Chairman announced that as agreed to at the meeting of Business Advisory Committee, held on 18 August, 1993, the House would also sit on Saturday, the 21st August, 1993. Accordingly, the House sat on 21 August, 1993.
3.	Fixation of sitting on 28 August, 1993.	25.8.1993	On recommendation of Business Advisory Committee, the House Agreed to fix its sitting on Saturday, the 28th August, 1993 for completion of essential items of Government and other business. Accordingly, the House sat on 28 August, 1993.

20. SPEAKER/DY. SPEAKER/CHAIRMAN

Announcements/Observations/References

Sl. No.	Subject	By whom	Date
1.	Recognition of Shri Atal Bihari Vajpayee, the Leader of Bhartiya Janata Party in Lok Sabha as the Leader of Opposition with immediate effect in terms of section 2 of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977.	Speaker	26.7.1993
2.	Announcement regarding cancellation of sitting of the House fixed for Monday, the 9th August, 1993 to enable the members to participate in the concluding celebrations of 50th Anniversary of 'Quit India' Movement.	Chairman	6.8.1993
3.	Announcement regarding fixing of a sitting of the House for Saturday, the 21st August, 1993.	Chairman	18.8.1993
4.	Valedictory references on the conclusion of the Seventh Session of Tenth Lok Sabha.	The Prime Minister, Sarvashri Lal Krishna Advani, Somnath Chatterjee, Nitish Kumar and the Speaker.	28.8.1993

21. STATEMENTS

(i) Statements made by Ministers Under Rule 372

Sl. No.	Brief Subject	Name of Minister	Date	Time taken
				H. M.
1.	Government Business for the week commencing 3 August, 1993.	Shri Vidyacharan Shukla	3.7.1993	0 06
2.	Strike by All India Motor Transport Congress.	Shri Jagdish Tytler	3.8.1993	0 03
3.	Police firing in Calcutta on 21 July, 1993.	Shri S.B. Chavan	3.8.1993	0 04
4	Re. the Order dated 2 August, 1993 of the Chief Election Commissioner Suspending all activities for holding elections in the country.	Shri H.R. Bhardwaj	3.8.1993	0 16
5.	Derailment of 5609 UP Awadh-Assam Express near Mairwa Station on Chhapra Kacheri-Bhatni Section of Varanasi Division of North Eastern Railway at 21.30 hours on 3 August, 1993.	Shri K.C. Lenka	4.8.1993	0 09
@ 6.	Steps being taken by the Union of India to resolve the deadlock created by the order dated 2 August, 1993 of the Chief Election Commissioner of India.	Shri H.R. Bhardwaj	5.8.1993	0 54
7.	Government Business for the week commencing 9 August, 1993.	Shri Vidyacharan Shukla	6.8.1993	0 12
8.	Satellite Television channels for regional language programmes.	Shri K.P. Singh Deo	6.8.1993	0 02

@ Members were permitted to ask clarificatory questions.

Sl. No.	Brief Subject	Name of Minister	Date	Time taken
				H M
@ 9.	Fatal bomb attack on Shri P. Siva Reddy, M.L.A., TDP in Hyderabad on 7 August, 1993.	Shri Rajesh Pilot	10.8.1993	0 07
@10.	Bomb explosion at the R.S.S. headquarters in Madras on 8 August, 1993.	Shri Rajesh Pilot	10.8.1993	0 13
11.	Prevailing situation in Manipur about the Kuki-Naga clash in last few days.	Shri Rajesh Pilot	12.8.1993	0 05
@12.	Fatal bomb attack on Shri P. Siva Reddy, Telugu Desam M.L.A., in Hyderabad.	Shri Rajesh Pilot	12.8.1993	0 17
13	Re. INSAT- 2B Satellite	Shri P.V. Narasimha Rao	13.8.1993	0 05
* 14	Government Business for the week commencing 16 August, 1993.	*Shri P.R. Kumaramangalam	13.8.1993	0 05
15.	Incident of Killing of bus passengers in Kishitwar, district Doda, J & K on 14 August, 1993.	Shri Rajesh Pilot	16.8.1993	0 05
16.	Incident of beheading of a young couple in village Khandrawali of Muzaffar Nagar District in Uttar Pradesh.	Shri P.M. Sayeed	18.8.1993	0 03
17.	Payment of Lumpsum amount to the local bodies in the Union Territory of Delhi as compensation for the loss of revenue due to abolition of Terminal Tax.	Shri P.M. Sayeed	18.8.1993	0 04
@18.	Reservation in promotions for Scheduled Castes and Scheduled Tribes.	Shri Sitaram Kesri	19.8.1993	0 13
19.	Correcting the reply given on 5 August, 1993 to Starred Question No. 143 by Shri Hari Kishore Singh regarding Tubewell Projects in Bihar.	Shri P.K. Thungon	19.8.1993	0 01

Sl. No.	Brief Subject	Name of Minister	Date	Time taken
				H. M.
20.	Government Business for the remaining part of the Session.	*Shri Mukul Wasnik	21.8.1993	0 05
21	Deaths due to consumption of illicit liquor in Sikar district of Rajasthan.	Shri P.M. Sayeed	25.8.1993	0 06
22.	Bomb explosion at the R.S.S. headquarters in Madras on 8 August, 1993.	Shri Rajesh Pilot	27.8.1993	0 05
@23.	Steps taken to implement the reservation in Central Government jobs in accordance with the Judgement of the Supreme Court in Mandal Case.	Shri Sitaram Kesri	27.8.1993	1 20
24.	Correcting the reply given in Lok Sabha on 29 April, 1993 to Starred Question No. 807 regarding anti-T.B. medicines.	Shri Paban Singh Ghatowar	28.8.1993	0 01

* Made on behalf of Shri Vidyacharan Shukla.

@ Members were permitted to ask clarificatory questions.

(ii) Matters Under Rule 377

*Position regarding receipt of replies from Ministries concerned during
Tenth Lok Sabha as on 1.11.1993*

	Total number of matters raised	No. of replies sent to Members by Ministers and copies endorsed to Lok Sabha Secretariat	Percentage of replies sent to Members by the Ministers
First Session (9.7.91 to 18.9.91)	270	215	79.62
Second Session (20.11.91 to 20.12.91)	133	114	85.71
Third Session (24.2.92 to 12.5.92)	314	235	74.84
Fourth Session (8.7.92 to 20.8.92)	149	106	71.14
Fifth Session (24.11.92 to 23.12.92)	61	39	63.93
Sixth Session (22.2.93 to 14.5.93)	253	163	64.42
Seventh Session (26.7.93 to 28.8.93)	127	53	41.73

**(iii) Statement showing the Time spent on Disorderly
Scenes/Interruptions in the House during
Seventh Session, Tenth Lok Sabha**

Date	Time spent	Remarks
29-7-1993	14 Mts.	Due to interruptions Lok Sabha Adjourned at 12.46 P.M. and re-assembled at 14.03 P.M.
26.8.1993	32 Mts.	Due to interruptions Lok Sabha Adjourned at 12.26 P.M. and re-assembled at 12.45 P.M. Interruptions continued from 12.45P.M. to 12.58 P.M.
<hr style="width: 100px; margin-left: auto; margin-right: auto;"/> Total: 46 Mts.		

(iv) Statement indicating matters raised after Question Hour and before taking up of the listed Business and Time Taken thereon during the Seventh Session, Tenth Lok Sabha

Date	Number of matters raised		Number of Members who spoke		Time taken	
					H.	M.
26.7.1993	—	—	—	—	—	—
27.7.1993	—	—	—	—	—	—
28.7.1993	—	—	—	—	—	—
29.7.1993	—	—	—	—	—	—
30.7.1993	16		19		0	49
3.8.1993	3		14		1	29
4.8.1993	4		9		0	28
5.8.1993	7		9		0	29
6.8.1993	17		17		0	28
10.8.1993	6		15		1	32
12.8.1993	6		20		1	25
13.8.1993	12		25		1	28
16.8.1993	12		17		0	59
17.8.1993	6		13		0	41
18.8.1993	18		18		0	33
19.8.1993	10		12		0	22
20.8.1993	18		20		0	30
21.8.1993	19		32		1	03
23.8.1993	12		14		0	34
24.8.1993	12		19		0	43
25.8.1993	34		42		1	17
26.8.1993	28		41		1	38
27.8.1993	6		18		1	29
28.8.1993	47		47		1	27
		293		421	19	24

22. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF BUSINESS TRANSACTED DURING THE SEVENTH SESSION OF TENTH LOK SABHA

Business	Time Taken		Percentage to the total time taken
	H.	M.	
BILLS			
(a) Government Bill's	*32	14	19.9
(b) Private Members Bills	7	11	4.4
BUDGETS			
(a) Railway Budget	5	57	3.7
(b) General Budget	2	51	1.7
(c) Budget in respect of States under President's rule	10	04	6.2
CALLING ATTENTION (Rule 197)	0	53	0.5
DISCUSSIONS			
(a) Half-an-Hour Discussions (Rule 55)	2	03	1.3
(b) Short Duration discussions (Rule 193)	10	52	6.7
MATTERS OF URGENT PUBLIC IMPORTANCE RAISED AFTER QUESTION HOUR	19	24	12.0
MATTERS UNDER RULE 377	2	53	1.8
MOTIONS			
(a) Motion of No-Confidence (Rule 198)	18	20	11.3
(b) Motion under rule 342	4	14	2.6
QUESTIONS	21	02	13.0
RESOLUTIONS			
(a) Statutory Resolutions	*3	54	2.4
(b) Private Member's Resolutions	4	44	2.9
STATEMENTS (Rule 372)	4	41	2.9
OTHER MATTERS such as Papers laid on the Table, Obituary References, Questions of Privilege, Points of Order, Personal Explanations, etc.	10	48	6.7
TOTAL	162	05	100.0

* Joint discussion took place on certain Statutory Resolutions [Vide Statement No. 17(i), Sl. Nos. 1 to 5] and Motion for Consideration of the connected Government Bills [vide Statement No. 2(i) Sl. Nos. 4, 5, 7, 8 and 11]. Time taken on joint discussion has been shown under Government Bills.